

**(2025) 10 KH CK 0016**

**Karnataka HC**

**Case No:** Criminal Petition No. 11701 Of 2025 (439(Cr.PC) / 483(BNSS))

Arpith

APPELLANT

Vs

State Of Karnataka  
Panambur Police  
Station

RESPONDENT

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**Date of Decision:** Oct. 27, 2025

**Hon'ble Judges:** Shivashankar Amarannavar, J

**Bench:** Single Bench

**Advocate:** Shervil Adappa, B Pushpalatha

**Final Decision:** Dismissed

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### **Judgement**

Shivashankar Amarannavar, J

1. Learned counsel for petitioner files a memo seeking withdrawal of the petition. The memo reads thus:

“I the undersigned counsel for the petitioner would like to withdraw the above-mentioned criminal petition as not pressed. The same may be taken on record in the interest of justice and equity.”

2. In view of the memo, petition is dismissed as not-pressed.